

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

BEFORE THE REGISTRAR M K HANJURA

Petition(s) for Special Leave to Appeal (C) No(s). 12030/2014

RAJENDRA SINGH GAHLAUT & ANR

Petitioner(s)

VERSUS

THE REG. COOP. SOCIETIES U.P & ORS

Respondent(s)

(with appln. (s) for permission to bring additional facts and documents on record and interim relief and office report)

Date : 08/01/2015 This petition was called on for hearing today.

For Petitioner(s) Ms.Neha Agarwal,adv.
 Mr. E. C. Agrawala,Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Fresh steps for the service of notice by usual mode to the unserved respondents shall be taken by the Id.counsel for the petitioners within a period of three weeks. Dasti in addition is permitted to be served on respondent No.1 through the Id.Standing counsel representing the State of U.P. and on the respondent Nos.2 & 4 through the Trial Court, the particulars of which shall be furnished by the Id.counsel for the petitioners within the period stipulated above. The respondent No.3 shall be at liberty to file the counter affidavit within a period of four weeks.

List again on 17.03.2015.

(M K HANJURA)
Registrar